

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 524 OF 2018 IN**  
**DFR NO. 1231 OF 2018**

**Dated: 10<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**M/s Dhursar Solar Power Pvt Ltd**

**.... Appellant(s)**

**Versus**

**Rajasthan Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Shikha Pandey

Counsel for the Respondent(s) : Mr. R.K. Mehta  
Ms. Himanshi Andley for R-1

Mr. Bipin Gupta  
Mr. Sunil Bansal for R-2

Mr. Pradeep Misra  
Mr. Manoj Kumar Sharma for R-3 & R-4

**ORDER**

**IA No. 524 of 2018**

***(Appli. for Condonation of Delay in filing)***

We have heard learned counsel, Ms. Shikha Pandey, appearing for the Appellant and learned counsel appearing for the Respondent Nos.1 to 4 .

2. The learned counsel appearing for the Appellant submitted that, the delay of 109 days in filing the Appeal has been explained satisfactorily and sufficient cause has been shown in Paragraphs 3 to 10 of the application. The same may kindly be accepted and delay in filing may kindly be condoned in the interest of justice and equity.

3. ***Per contra***, learned counsel appearing for the Respondents, at the outset, submitted that appropriate order may be passed.
4. Submissions made by the learned counsel appearing for the Appellant and learned counsel appearing for the Respondents, as stated above, are placed on record.
5. In the light of the submission made by the learned counsel appearing for the Appellant and after careful perusal in Paragraph 3 to 10 of the application explaining the delay in filing the appeal, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the appeal is condoned. The IA is allowed.

**DFR NO. 1231 OF 2018**

The Learned Counsel, Mr. Bipin Gupta accepts notice on behalf of Respondent No.2 and the learned counsel, Mr. Manoj Kumar Sharma accepts notice on behalf of Respondent No.3 & 4.

Registry is directed to number the appeal and list the matter for admission on **03.08.2018**, *as requested*.

**(S. D. Dubey)**  
**Technical Member**

*Bn/pr*

**(Justice N. K. Patil)**  
**Judicial Member**